

लघुवाद न्यायालय,  
लो. टी. मार्ग, धोबी तलाव, मुंबई - ४०० ००२

-: विक्रीसाठी नोटीस :-

या न्यायालयातील निरूपयोगी वस्तुंच्या विक्रीसाठी मोहोरबंद दरपत्रके परिशिष्ट 'अ' प्रमाणे मागविण्यात येत आहेत. सदर दरपत्रके परिशिष्ट 'ब' प्रमाणे सादर करण्यात यावी. सदर वस्तू / सामान लघुवाद न्यायालय, लो. टी. मार्ग, मुंबई या ठिकाणी दिनांक १६ जानेवारी, २०१८ पासून दिनांक ३० जानेवारी, २०१८ पर्यंत सकाळी ११.०० ते संध्याकाळी ५.०० ह्या वेळेत खाली सही करणाऱ्याच्या संमतीने प्रत्यक्ष निरीक्षणासाठी उपलब्ध आहेत.

निविदाधारकाने आपली दरपत्रके मोहोरबंद लखोट्यात भरून "मा. प्रबंधक, लघुवाद न्यायालय, लोकमान्य टिळक मार्ग, धोबी तलाव, मुंबई - ४०० ००२" यांच्याकडे दिनांक ३० जानेवारी, २०१८ रोजी दुपारी २.०० किंवा तत्पूर्वी पोहोचतील अशा पध्दतीने पाठवाव्यात. लिफाफ्याच्या वरील बाजूस "निरूपयोगी वस्तुंच्या विक्रीसाठीचे दरपत्रक" असे स्पष्ट लिहावे. सदर मोहोरबंद दरपत्रके दिनांक ३१ जानेवारी, २०१८ रोजी दुपारी २.३० वाजता सर्व दरपत्रकधारकांसमोर किंवा त्यांनी अधिकृत केलेल्या व्यक्तींसमोर व नमूद केलेल्या ठिकाणी उघडण्यात येतील. विहित दिनांक व वेळेनंतर आलेल्या निविदा स्वीकारल्या जाणार नाहीत.

सदर लिलावासंदर्भातील अंतिम निर्णय व अधिकार मा. मुख्य न्यायाधीश, लघुवाद न्यायालय यांना असतील.

लघुवाद न्यायालय, मुंबई

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सही /-

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( श्री. नरेश व्ही. शहा )

दिनांक : जानेवारी, २०१८

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अप्पर प्रबंधक

**COURT OF SMALL CAUSES**  
**L. T. MARG, DHOBI TALAO, MUMBAI – 400 002.**

**:- SALE NOTICE :-**

Sealed Quotation are invited for sale of unused materials and furniture lying in Premises of this Court as per Annexure 'A' and should be submitted in form of Annexure 'B'.

The aforesaid articles are available for inspection at this office between 11.00 a.m. to 5.00 p.m. on all working days from 16<sup>th</sup> January, 2018 to 30<sup>rd</sup> January, 2018 with permission of the undersigned.

The quotation should be in sealed envelop addressed to the “Registrar, Court of Small Causes, Mumbai – 400 002”. On top of the envelop “Quotation for sale of unused materials and furniture” be mentioned and should reach in this Office on or before 30<sup>th</sup> January, 2018 before 2.00 p.m. and same will be opened on 31<sup>st</sup> January, 2018 in presence of Quotation Holders or their duly authorised representatives who are present on the site. Quotations received after due date and time, will not be accepted.

All the rights and decision in this regard are reserved with the Hon'ble Chief Judge of this Court.

Court of Small Causes, Mumbai }  
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Date :-         January, 2018         }

Sd /-  
  
( Naresh V. Shah )  
Registrar

## परिशिष्ट 'अ'

लघुवाद न्यायालय येथे तळमजल्यावर असलेल्या खोलीमधील सामानाची यादी

अ. कं.	वस्तू	संख्या
१.	जुनी अग्निशमन उपकरणे	९
२.	आग विझविण्यासाठी वाळू भरून ठेवलेल्या जुन्या लोखंडी बादल्या	८
३.	जुने टायर	२
४.	तुटलेला जुना बाकडा	१
५.	वेतकाम असलेली जुनी तुटलेली खुर्ची	१
६.	जुने अग्निशमन उपकरणाचे कव्हर बॉक्स (लाकडी)	२
७.	लाकडी फळ्या व तुटलेले लाकडी सामान	५१

लघुवाद न्यायालय येथील नवीन इमारतीतील तिसऱ्या मजल्यावर असलेल्या सामानाची यादी

अ. कं.	वस्तू	संख्या
१.	जुन्या तक्रारपेट्या	२७
२.	जुने लॅम्प	२६
३.	खराब सिलिंग पंख्याच्या वाट्या	७
४.	जुन्या व खराब सुटकेस	२
५.	खराब पंच मशिन	१
६.	जुनी गणक यंत्रे	४

## ANNEXTURE 'A'

### List of Unused Materials and Furniture in Ground Floor Room

<b>SR. NO.</b>	<b>Particulars</b>	<b>Numbers</b>
1.	Fire Extinguisher	9
2.	Sand Bucket of Fire Fighting	8
3.	Old Tyre	2
4.	Broken Bench	1
5.	Broken Canning Chair	1
6.	Wooden Cover Box of Fire Fighting	2
7.	Broken Wooden Materials and furniture	51

### List of Unused Materials and Furniture on Third Floor Room New Building

<b>SR. NO.</b>	<b>Particulars</b>	<b>Numbers</b>
1.	Complaint Box	27
2.	Old Lamp	26
3.	Ceiling Fan without Blade	7
4.	Old Suitcase	2
5.	Punch Machine	1
6.	Old Calculator	4

## ANNEXTURE 'B'

<b>Sr. No.</b>	<b>Particulars</b>	<b>Information</b>
1.	Tender No.	<b>1 / 2018</b>
2.	Name of Dealer / Firm	
3.	Full Address of Dealer / Firm	
4.	Contact Nos. of Dealer / Firm.	
5.	E-Mail, Fax No. of Dealer / Firm	
6.	Quoted Amount	

(Name, Signature & Seal of Dealer / Firm)

**COURT OF SMALL CAUSES**  
**L. T. MARG, DHOBI TALAO, MUMBAI – 400 002.**

**SALE OF UNUSED MATERIALS AND FURNITURE BY**  
**INVITING QUOTATIONS**

WHEREAS, Unused materials and furniture lying in the premises of this Court at Head Office of this Court.

AND WHEREAS, the said articles have been directed to be sold by calling upon sealed quotations through publishing advertisement in website of this Court and Bombay High Court. The unused materials and furniture will be sold by inviting quotations in the premises of Small Causes Court, L. T. Marg, Mumbai – 400 002 on 31<sup>st</sup> January, 2018 on terms and conditions given herein below.

1. At the sale the quotation holders are invited either personally or by authorised agents.
2. All unused materials and furniture lying for inspection from 16<sup>th</sup> January, 2018 from Monday to Friday during 11.00 a.m. to 5.00 p.m. at Head Office at Dhobi Talao, L. T. Marg, Mumbai – 400 002 with prior permission.
3. The particulars specified in the schedule have been stated to the best of the information of this Court, but the office will not be answerable for the error or mis-statement or omissions in the proclamation.
4. The decision of the Hon'ble Chief Judge of this Court whether to accept or reject the offer of purchaser shall be final.
5. On opening of quotations, if the amount quoted is found higher than the reserve / upset price of the unused materials and furniture, the quotation holders will be given chance to raise the quoted price by mouth. In this case highest price quoted will be accepted and the decision of the committee will be final in this respect.
6. The Hon'ble Chief Judge shall accept the highest quotation unless it is of an amount of less than the reserve/upset price of the articles in which case she shall order a fresh auction sale of that articles. Also, as per Government Circular, Finance Department No. DFC-1091/C.R.4/Viniyam dated :- 18<sup>th</sup> June, 1991, The Chief Judge shall cancel the sale procedure, if the amount of articles less than reserved/upset price.
7. The Chief Judge may cancel the sale for reason to be recorded in brief. The quotation holders shall not be permitted to ask the reason thereof.
8. If the Hon'ble Chief Judge accepts the highest quotation as aforesaid quotation holder have to deposit 25% of the quoted price immediately and remaining amount within 3 working days. Failing which, initial amount deposited by him will be forfeited and fresh auction sale will be ordered.

9. Where a fresh auction sale of articles is ordered as above the amounts thereof against already deposited shall stand forfeited to Government and be utilised for the conduct of sales under this heading.

10. After the quotation holder pays the full amount of the sale proceeds in accordance with the above Rules, the Chief Judge shall confirm the Sale and shall cause to be delivered the articles sold to the quotation holder in the condition in which it or they were sold.

Court of Small Causes, Mumbai

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Sd /-

Mumbai : January, 2018

( Naresh V. Shah)  
Additional Registrar